

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Excise Appeal No. 58215 Of 2013**[Arising out of OIO-03-COMMR-FBD-CX-13 DATED 21/03/2013 passed by the  
Commissioner of Central Excise, Delhi-IV]**Techno Flex Pvt. Ltd.****: Appellant (s)**Plot No-61/1, industrial Area ,n.i.t  
FARIDABAD, HARYANA

Vs

**CCE, Delhi-IV****: Respondent (s)**Plot No. 36-37, Sector 32 Opp. Medanta Hospital  
NH-IV, GURGAON, HARYANA, 121001**with****(ii to v) Excise Appeal No. 58216-58219 Of 2013**[Arising out of OIO-03-COMMR-FBD-CX-13 DATED 21/03/2013 passed by the  
Commissioner of Central Excise, Delhi-IV]**(vi) Excise Appeal No. 00082 Of 2016**[Arising out of OIO-04/15-16/YG/FBD-I DATED 26/11/2015 passed by the  
Commissioner of Central Excise, Delhi-IV]**(vii to viii) Excise Appeal No. 00089 to 00090 Of 2016**[Arising out of OIO-04/15-16/COMMR/YG/FBD-I DATED 27/11/2015 passed by the  
Commissioner of Central Excise, Delhi-IV]**ii) Ramesh Chanda Rastogi**Director Of M/s Technoflex Pvt Ltd Plot No-61/1,  
industrial Area ,n.i.t, FARIDABAD, HARYANA**iii) Saurabh Rastogi**Prop Of M/s Sunny International, Plot No-61/1,  
basement, industrial Area ,n.i.t, FARIDABAD, HARYANA**iv) Gaurav Rastogi**Prop, of M/s Hi-tech Machines, Plot No-61/1,  
industrial Area ,n.i.t, FARIDABAD, HARYANA**v) S K Sayal**C/o Of M/s Techno Flex Pvt Ltd, Plot No-61/1,  
industrial Area ,n.i.t, FARIDABAD, HARYANA**vi) Vipin Bhatt Production Manager**H No 166 Dda Janta Flats Pul Pehladpur  
South Delhi 110044

**vii) Tirath Singh**

New Tilpat Colony Vasundra Property Wali Gali Sarai Khawaja  
FARIDABAD, HARYANA, 121003

**viii) Amit Katyal Accountant**

2689 Jawahar Colony Nit  
FARIDABAD, HARYANA

**: Appellant (s)**

Vs

**CCE, Delhi-IV**

Plot No. 36-37, Sector 32 Opp. Medanta Hospital  
NH-IV, GURGAON, HARYANA, 121001

**: Respondent (s)**APPEARANCE:

Shri Mukul Singh, Advocate for the Appellant

Shri Amandeep Kumar, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE Mr. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**ORDER No. A/60075-60082/2020**

Date of Hearing:21.01.2020

Date of Decision:21.01.2020

**Per : Mr. Ashok Jindal**

The Ld. Counsel for the appellants submits that they have opted for ***Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019*** and obtained discharged certificate.

2. In view of this, the appeals are dismissed as deemed withdrawn.

*(Dictated & pronounced in the Court)*

**(ASHOK JINDAL)**  
MEMBER (JUDICIAL)

**(SANJIV SRIVASTAVA)**  
MEMBER (TECHNICAL)

G.Y.